

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****CORRIGENDUM**

New Delhi, the 6th July, 2017

INCOME-TAX

G.S.R. 841(E).—In the notification of the Government of India, Ministry of Finance, Department of Revenue (Central Board of Direct Taxes), number 58/2017, dated the 3rd July, 2017, published *vide* number G.S.R. 821(E) dated the 3rd July, 2017, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), at page 4,—

(i) in clause (d), in sub-clause (i),—

for “name, address and Permanent Account Number (if available with the assessee) of the lender, or depositor or person from whom specified advance is received;” read as “name, address and Permanent Account Number (if available with the assessee) of the payer;”

(ii) in clause (e), in sub-clause (i),—

for “name, address and Permanent Account Number (if available with the assessee) of the lender, or depositor or person from whom specified advance is received;” read as “name, address and Permanent Account Number (if available with the assessee) of the payer;”

[Notification No. 60/2017/F. No. 370142/10/2017–TPL]

SALIL MISHRA, Director (Tax Policy & Legislation)